

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 211/MP/2017

Subject : Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreements (PPA) dated 14.10.2016.

Date of Hearing : 3.4.2018

Coram : Shri P. K. Pujari, Chairperson
Shri A. K. Singhal, Member
Shri A. S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioners : Solar Power Developers Association and Others

Respondent : Solar Energy Corporation of India Limited

Parties present : Shri Anurag Sharma, Advocate, SPDA
Shri Shubam Arya, Advocate, SECIL
Ms. Poorva Saigal, Advocate, SECIL

Record of Proceedings

Learned counsel for the petitioner requested for time to file rejoinder to the reply filed by the respondent.

2. Learned counsel for the respondent submitted as under :
 - a) The present petition suffers from misjoinder of parties as the petitioner No. 1 i.e. Solar Power Developers Association is not a solar power developer. There is no import of solar power panels on the part of the Association. Therefore, no cause of action has been accrued to the Association.
 - b) The present petition also suffers from non-joinder of necessary parties as the petitioner has not impleaded the distribution licensees as parties to the petition.
3. After hearing the learned counsels for the parties, the Commission directed Solar Energy Corporation of India Limited to submit the list of distribution companies to whom power would be supplied by the petitioner. The Commission directed the petitioner to implead the distribution companies as parties to the petition and to file revised memo of parties by 20.4.2018.
4. The Commission directed the petitioner to serve copy of the petition and RoP on distribution companies immediately. The distribution companies were directed to file their

replies, by 27.4.2018 with an advance copy to the petitioner, who may file its rejoinder, if any, by 23.5.2018. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

5. The petition shall be listed for hearing on 31.5.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**